

considering some effective steps to check victimization by the Judicial officers in future ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT): (a) and (b). In Delhi, the Judiciary is under the control of the Delhi High Court. According to the report of the Registrar, Delhi High Court, two complaints regarding victimization by Judicial officers of Delhi were received during 1970. The complainant was declared a tout by the Registrar of the Supreme Court of India and this order was confirmed by the Constitution Bench of the Supreme Court in an appeal on 7-4-1960. No action on these complaints was considered necessary and they were filed.

(c) Does not arise, in view of reply given to part (a) and (b) above.

Raid on Cambatas' Establishments in Bombay

4903. SHRI GEORGE FERNANDES: Will the PRIME MINISTER be pleased to state :

(a) whether a raid was conducted in April, 1970 on the offices of Messrs Cambata Aviation, Cambata Trust, Eros Cinema and other establishments of the Cambatas in Bombay ;

(b) if so, the circumstances in which the raid was conducted ;

(c) whether any papers relating to the sale of Eros Cinema to the President Cafoor of Paris were seized during the raid ;

(d) the action so far taken in this matter; and

(e) what are the other seizures made during the raid ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir.

(b) to (e). Attention is invited to the reply given in response to Unstarred Question No. 3080 on 2.12.1970. The searches were carried out in connection with suspected contravention of the foreign exchange regulations. The investigation in the matter is still continuing and premature disclosure of the details is not desirable as it may hamper the investigations.

Corruption Among Judicial Officers of Delhi

4909. SHRI R. BARUA :
SHRI CHE NGALRAYA NAIDU:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a number of Judicial Officers of Delhi are involved in cases of corruption but no action has been taken in spite of the facts that cases of corruption against some officials have since been proved by enquiries already made ;

(b) if so, the reasons for delay in taking action against the Judicial Officers against whom cases of corruption have been proved or are pending ; and

(c) whether Government have taken any concrete steps to check corruption among the Judicial Officers ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : According to information given by Registrar of Delhi High Court, reply is as under :

(a) No Sir.

(b) Does not arise.

(c) The High Court is quite vigilant in this respect and whenever any action is indicated, it takes suitable steps in this behalf.